
(2021) 07 TDSAT CK 0021

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 11 Of 2020

Mahanagar Telephone Nigam Ltd

APPELLANT

Vs

Mr. Hasmukh Gala And Ors

RESPONDENT

Date of Decision : 26-07-2021

Acts Referred:

Citation : (2021) 07 TDSAT CK 0021

Hon'ble Judges : Brijesh Kumar, Registrar

Bench : Single Bench

Advocate : Chandan Kumar, Romila Joshi

Final Decision : Allowed

Judgement

Mr. Chandan Kumar, appearing on behalf of Appellant, submits that the appellant does not intend to file rejoinder to reply of R-1 and R-2 in the

matter.Â Â Â It was further submitted by the Ld. Counsel for the appellant that because of the pandemic he could not file the demand draft drawn

towards interest. He seeks further time of one week to deposit the same in the Registry.Â Â As prayed for, one week time is granted to the appellant

to deposit the demand draft with the Registry.

Ms. Romila Joshi, appearing for R-3, seeks further time of three weeks for filing reply.Â Â Prayer is allowed.Â Â Time is granted by way of last

opportunity.Â Â Appellant may file its rejoinder in three weeks thereafter.Â Â Â List the matter on 8th September, 2021 for directions.